

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate and Partnership) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S TODAY HOMES NOIDA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Today Homes Noida Private Limited
2. Date of incorporation of corporate debtor	11/09/2009
3. Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4. Corporate Identification No. / Limited Liability Identification No. of corporate debtor	U70109DL2009PTC194189
5. Address of the registered office and principal office (if any) of corporate debtor	UGF 10-11, Pragati Tower, Rajendra Place, New Delhi-110008
6. Insolvency commencement date in respect of corporate debtor	20th August, 2019 (order received on 24th August, 2019)
7. Estimated date of closure of insolvency resolution process	15th February, 2020 (from 20th August, 2019)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rabintra Kumar Mintri Reg. No. 1881/PA-001/1P/P00707/2017-2018/1194
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: ID-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034 Email: mintri_ca@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: ID-18-B, Near Ashiana Chowk, Pitampura, New Delhi-110034 Email: todayhomes_crp@gmail.com
11. Last date for submission of claims	3rd September, 2019 (from date of order i.e. 20th August, 2019)
12. Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13. Names of insolvency professionals identified to act as Authorised Representatives for each class (Three names for each class)	1. Name: Mr. Virenderjit Singh Regd. No.: 1881/PA-003/PA-CA-N-00200/2018-2019/12313 2. Name: Mrs. Shradha Agarwal Regd. No.: 1881/PA-001/1P/P01255/2018-2019/11997 3. Name: Mr. Rakesh Mishra Regd. No.: 1881/PA-001/1P-P-01676/2019-2020/12719
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms: Mentioned at Point 5 below; b) Details of Authorized Representatives: 1. Mr. Virenderjit Singh Address: 11663 Phase 2 Urban Estate Durg Road Luthiana Punjab-141002 Email id: vjgw@vsnl.com 2. Mrs. Shradha Agarwal Address: A-2/122, 1st Floor, Saldarjung Enclave New Delhi National Capital Territory Of Delhi 110029 Email id: shradha_agarwal@gmail.com 3. Mr. Rakesh Mishra Address: B-403, Rosewood Apartments, Mayapuri Vihar Phase-1 Extn, Delhi-110091 Email id: rakeshmishra@btwnl.com

1. Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/s Today Homes Noida Private Limited on 20th August, 2019.

2. The creditors of M/s Today Homes Noida Private Limited, are hereby called upon to submit their claims with proof on or before 3rd Sep, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Home Buyers) in Form - O.

5. The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employees); Form C – Financial Creditor; Form CA – Financial Creditors in a class; Form D – Workmen/Employees; Form E – Authorised Representative of Workmen/Employees; and Form F – Other Creditors. Copy of the above forms can be downloaded from <https://ibbi.gov.in/downloadform.html>

6. Submission of false or misleading proof of claim shall attract penalties.

Date: August 24, 2019  
Place: Delhi  
1881/PA-001/1P-P00707/2017-2018/1194

**ORIENTAL BANK OF COMMERCE**  
Recovery, Resolution & Law Cluster-7649c/o MSME Cluster, Near Highway Plaza, NH-2, Mathura – U.P. 281004

**POSSESSION NOTICE**  
(for immovable properties under Rule 8(1))

The Authorized Officer of Oriental Bank of Commerce under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against in the notice being together with further interest at contractual rate of the enforced amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrower/Guarantor having failed to repay the amount notice is hereby given to the borrower/guarantor and the public in general the undersigned has taken the possession of the property described herein below in exercise to powers conferred on him/her under Section 13(4) of the said Act read with the Rule 8 of the said Rules on the date mentioned hereunder. The borrower/guarantor in particular and the charge of Oriental Bank of Commerce for the amounts and interest thereon. Details of the mortgaged Property of which the possession had been taken as follows. The borrower's attention is invited to provisions of sub-section (8) for section 13 of act., in respect of time available, to redeem the secured assets.

S. No.	Name of the Borrowers/ Guarantors or Branch	Date of Possession	Notice Date & Amt. Due	Details of the Properties on which possession takes
1.	Shri Ajay Veer S/O Shri Bhojraj and Shri Bhojraj S/O Shri Bhanwar Singh Branch- Chhatikara Mathura	22.08.2019	01.06.2019 Rs. 323694.00 as on 31.07.2019 + Interest & Other Exp.	Name & Address of Mortgagor/Hypothecator Shri Bhojraj S/O Shri Bhanwar Singh Nagla Bhav Singh Tehsil Sadabad Mathura 281306 Details of pledged/hypothecated/mortgaged assets EQM of residential House at Plot No. 14 and Khasra No. 155 Abhishek Puri, Mauja Giridharpur Tehsil and Distt. Mathura Property in name of Shri Bhojraj S/O Bhanwar Singh Property Area 118.91 sq. mt. Bounded as: East - Road West- Plot No 83 North-Plot No. 13 South-Plot No 15
2.	Mr. Rakesh Kishor Gautam S/O Hari Shankar Gautam, Mrs. Meena Gautam W/O Ram Kishor Gautam And Ghanshyam Prasad S/O Mahendra Prasad Branch-KDDC Mathura	21.08.2019	01.06.2019 Rs. 280875.00 as on 31.07.2019 + Interest & Other Exp.	Name & Address of Mortgagor/Hypothecator Smt. Meena Gautam W/O Shri Ram Kishor Gautam Vill- Chaurara, Post Chhatikara Distt. Mathura Pin 281121 Details of pledged/hypothecated/mortgaged assets EQM of House on Plot No. 71, Kusum Vatika, Mauja Govindpur Mathura Property in name of Smt. Meena Gautam W/O Sh. Ram Kishor Gautam Property Area 95.07 sq.mt. Bounded as: East: - House No. 72 West- House No. 70 North-Road South- Others Property
3.	Mr. Sandeep Singh S/O Son Pal, Sh. Son Pal S/O Sh. Narayan and Smt. Anar Devi W/O Sh. Son Pal Branch-KDDC Mathura	21.08.2019	01.06.2019 Rs. 841594.77 as on 31.07.2019 + Interest & Other Exp.	Name & Address of Mortgagor/Hypothecator Sh. Son pal S/O Sh. Narayan 613, Gokul Restaurant, Awagarh Farm, Distt. Mathura Pin 281003 Details of pledged/hypothecated/mortgaged assets EQM of House on Khasra No. 74, at Awagarh Farm, jai Singh Pura Mathura 281003 Property in name of Sh. Son pal S/O Sh. Narayan Property Area 107.29 sq. mt. Bounded as: East- House of Mahendra West- Rasta North-Rasta South- House of Kalua
4.	Smt. Bhagwati Pathak W/O Bipin Bihari Pathak, Smt. Khillo Devi W/O Prasad Pathak and Shri Bipin Bihari Pathak S/O Late Jawala Prasad Pathak Branch-Rajpur Vrindavan	19.08.2019	01.06.2019 Rs. 656351.00 as on 31.07.2019 + Interest & Other Exp.	Name & Address of Mortgagor/Hypothecator Smt. Khillo Devi W/O Jawala Prasad Pathak Plot No. 204 At Vill Dharora Bangar Vrindavan Mathura Pin 281121 Details of pledged/hypothecated/mortgaged assets EQM of all that parcel and part of the property plot no. 209.204 Khata No. 76 Mauja Dharora Tehsil and Distt. Mathura Property in name of Smt. Khillo Devi W/O Jawala Prasad Pathak Property Area 166.74 sq. mt. Bounded as: East- Malviya Gosala West- Road Mathura-Vrindavan North- Property Of Virendra Kumar South-Malviya Gosala
5.	Mr. Devendra Singh S/O Balu Singh & Usha Devi W/O Devendra Singh Branch-KDDC Mathura	20.08.2019	01.06.2019 Rs. 2141596.17 as on 31.07.2019 + Interest & Other Exp.	Name & Address of Mortgagor/Hypothecator Shri Deh W/O Devendra 281004 Pradeep Automobile, Mauza Nagla Bheema, Raya Teh Mant, Distt Mathura 281004 Details of pledged/hypothecated/mortgaged assets Khasra No.-211, Raya Road Mauza Nagla Bheema, Tehsil Mant, Distt Mathura Property area : 166.22 sq. mt. Bounded as: East: Owner's Property West: Raya Road South: Prop of Jagan Sharma North: Prop of Dalap Singh

Place: Mathura Date: 23.08.2019  
Authorised Officer

**For All Advertisement Booking**  
Call : 0120-6651214

**DTC India Limited**  
CIN: L51226DL1918PLC306032  
Registered Office: 3<sup>rd</sup> Floor, 4/17-B Asaf Ali Road, New Delhi – 110 002.  
Tel: +91-11-42322200; Fax: +91-11-23280388  
E-mail: dte.planting@gmail.com  
Website: www.dtcindia.com

**NOTICE**  
Notice is hereby given that pursuant to Regulation 47(1)(a) of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, a meeting of the Board of Directors of the Company, a meeting of the Board of Directors of the Company will be held on Thursday the 29th August, 2019 at the 11.30 AM, at the Registered Office of the Company at 3rd Floor, 4/17-B Asaf Ali Road, New Delhi – 110 002. To, inter alia, consider and approve the Audited Financial Results of the Company for the year ended 31st March, 2019.

For DTC India Limited  
Sd/-  
[D.K.Singh]  
Date: 23-08-2018  
Place: Delhi  
Whole-time Director  
DIN: 0641142

**Bank of Baroda E-Auction**  
RO SAR Branch-1st Floor, V-23, Vibhuti Khand, Gomti Nagar, Lucknow-226010,  
Ph. 0522-6677636/6677681, Email: sarluc@bankofbaroda.co.in

**Sale Notice for immovable properties [See proviso Rule 8 (6)]**  
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrowers and Guarantors that the below described immovable property mortgaged/charged to the Secured Creditor, the Constructive possession of which has been taken by the Authorised Officer of Bank of Baroda as Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 30.09.2019 for recovery of Bank's dues from Borrowers and Guarantors to the Secured Creditor. The details are described as below:

**Last Date of EMD/Document is 27.09.2019 upto 4.00 PM.**

Sl.	Name & Address of the borrower/Guarantors & Date of Demand/ Amount of Debt	Description of the Property & Name of the owner of the Property	Reserve Price EMD	EMD SUBMISSION ACCOUNT DETAILS	Date/Time of E-Auction
1.	<b>Borrower: M/s. Sun Enterprises, Prop.- Mr. Dilip Kumar Tiwari S/o.- Mr. Sadanant Tiwari Add :4/151, Virat Khand, Gomti Nagar, Lucknow, 226010, Guarantors: Mrs. Renu Dwivedi, W/o.- Mahendra Kumar Dwivedi, R/o.- 7A/368, Vrindavan Yojana Near Lucknow Sector-7, Lucknow 226025</b> <b>Date of Demand Notice: Us 13(2)-04.01.2019</b> <b>Outstanding: Rs. 18,22,407.75 + interest and other charges (minus amount if any paid after the demand notice or possession notice)</b> <b>Contact officer name: The Authorised Officer, RO SAR Branch, Lko.,</b> <b>[Mob No: 7565008656, 7565008654]</b>	Equitable Mortgage of residential property at House no 7A/368 situated at Vrindavan Yojana no. 2 Phase 2 Lucknow. Area: 58.51 sq. mtr. Owned by: Mrs. Renu Dwivedi w/o Mr. Mahendra Kumar Dwivedi. Bounded as : East: 6 mtr wide road, West: House no 7A/367, North: 6 metre road, South: House no 7A/343	<b>Rs. 29,66,000/-</b> <b>Rs. 2,96,600/-</b> <b>Minimum Bid Increment Amount Rs. 10,000/-</b>	Bank of Baroda 34300200000494 IFSC Code BARB0VBHUT (Fifth Character is Zero) payment Mode NEFT/RTGS	30-09-2019 01:00 PM to 02:00 PM
2.	<b>Borrower: Mr. Gopal Verma S/o. Mr. Laxman Kumar Singh R/o H No 193, Mirzaganj Post Office Malihabad, Lucknow-226102</b> <b>Guarantor: Mr. Firoz Khan S/o Late Hasan Mohd. R/o Mirzaganj, Malihabad, Lucknow-226102</b> <b>Date of Demand Notice: Us 13(2)-03.02.2016</b> <b>Outstanding: Rs. 4,86,155.00 + interest and other charges (minus amount if any paid after the demand notice or possession notice)</b> <b>Contact officer name: The Authorised Officer, RO SAR Branch, Lko.,</b> <b>[Mob No: 7565008656, 7565008654]</b>	Equitable mortgage of all part & parcel of the property consisting of land & building at the property located at Mohalla Mirzaganj, Malihabad, Distt Lucknow Area: 35.00 Sq.mtr. Owner: Mr. Gopal Verma. Boundary: East: North 4 Ft. West: House of Laxmi Narayan; Road: House of Girish Gupta; South: House of Laxmi Narayan.	<b>Rs. 65,100/-</b> <b>Rs. 6,51,000/-</b> <b>Minimum Bid Increment Amount Rs. 10,000/-</b>	Bank of Baroda No. 34300200000494 IFSC Code BARB0VBHUT (Fifth Character is Zero) payment Mode NEFT/RTGS	30-09-2019 01:00 PM to 02:00 PM
3.	<b>Borrower: Mr. Nasir Jamal Khan S/o. Mr. Nasir Jamal Khan Add: House no. 128 Mohalla Mirzaganj, Pargana &amp; Tehsil Malihabad, Distt-Lucknow-226102</b> <b>Guarantor: Mr. Waseem Jamal Khan S/o Ishaad Hasan R/o House no. 131 Mohalla Mirzaganj, Pargana &amp; Tehsil Malihabad, Distt-Lucknow-226102</b> <b>Date of Demand Notice: Us 13(2)-23.04.2019</b> <b>Outstanding: Rs. 10,74,065.00 + interest and other charges (minus amount if any paid after the demand notice or possession notice)</b> <b>Contact officer name: The Authorised Officer, RO SAR Branch, Lko.,</b> <b>[Mob No: 7565008656, 7565008654]</b>	All the part and parcel of the property consisting of land & building at Plot no. 196, situated at Mohalla Mirzaganj, Pargana & Tehsil Malihabad, Distt- Lucknow, Area 422 sq.mtr. Owner: Mr. Nasir Jamal Khan. Bounded by (as per sale deed): East: 15 ft wide Road; West: 15 ft wide Road; North: Plot of seller; South: House of Chhoti.	<b>Rs. 40,83,000/-</b> <b>Rs. 4,08,300/-</b> <b>Minimum Bid Increment Amount Rs. 10,000/-</b>	Bank of Baroda No. 34300200000494 IFSC Code BARB0VBHUT (Fifth Character is Zero) payment Mode NEFT/RTGS	30-09-2019 01:00 PM to 02:00 PM
4.	<b>Borrower: M/s J.M. Associates Add: Amar Nagar, Biswan Sitapur-261201</b> <b>Through its Partners (1) Mr. Jatin Kumar Gupta (2) Mr. Milind Kumar Gupta both S/o Mr. Pankaj Kumar Gupta R/o Amar Nagar, Biswan Sitapur-261201</b> <b>Guarantor- (1) Mrs. Naina Gupta W/o Mr. Pankaj Kumar Gupta (2) Mrs. Maya Devi Gupta W/o Late Mr. Girish Chandra Gupta Both R/o Amar Nagar, Biswan Sitapur-261201</b> <b>Date of Demand Notice: Us 13(2)-27.08.2018</b> <b>Outstanding: Rs. 10,32,323.25 + interest and other charges (minus amount if any paid after the demand notice or possession notice)</b> <b>Contact officer name: The Authorised Officer, RO SAR Branch, Lko.,</b> <b>[Mob No: 7565008656, 7565008654]</b>	All the part and parcel of the property consisting of House no 54/1 situated at Mohalla Amar Nagar, Biswa, Sitapur within the registered sub 2963 biswa and District Sitapur. Area: 238.2963 sq.mtr. Owner:- Mrs. Naina Gupta W/o Mr. Pankaj Kumar Gupta. Bounded by (as per sale deed):- East: House of Ram Dayal Shukla, West: Road, North: Temple, South: House of Navdeep Gupta.	<b>Rs. 22,94,000/-</b> <b>Rs. 2,29,400/-</b> <b>Minimum Bid Increment Amount Rs. 10,000/-</b>	Bank of Baroda No. 34300200000494 IFSC Code BARB0VBHUT (Fifth Character is Zero) payment Mode NEFT/RTGS	30-09-2019 01:00 PM to 02:00 PM
5.	<b>Borrower: (1) Mr. Shah Abbas Naqvi Alias Syed Raju S/o Mr. Mujahid (2) Mrs. Nafis Fatima W/o Mr. Shah Abbas Naqvi Alias Syed Raju Both R/o H No. 426/133, D Wazeer Bagh, Near Mughal Sahab, Imambara, Lucknow-226003</b> <b>Date of Demand Notice: Us 13(2)-27.05.2015</b> <b>Outstanding: Rs. 8,66,090.00 + interest and other charges (minus amount if any paid after the demand notice or possession notice)</b> <b>Contact officer name: The Authorised Officer, RO SAR Branch, Lko.,</b> <b>[Mob No: 7565008656, 7565008654]</b>	Equitable mortgage of property situated at H No. 426/133 D. Wazeer Bagh near Mughal Sahab, Imambara, Lucknow-226003. Area: 111.52 sq.mtr. Owner:- Mr. Shah Abbas Naqvi Alias Syed Raju S/o Mr. Mujahid. Bounded by :-East: Road wide 15 ft and Nala; West: House of Syed Raju; North: Rasta 15 ft wide; South: House of Mohd Raza.	<b>Rs. 20,80,000/-</b> <b>Rs. 2,08,000/-</b> <b>Minimum Bid Increment Amount Rs. 10,000/-</b>	Bank of Baroda No. 34300200000494 IFSC Code BARB0VBHUT (Fifth Character is Zero) payment Mode NEFT/RTGS	30-09-2019 01:00 PM to 02:00 PM

**Terms & conditions of the sale are listed below, However for detailed terms & conditions of the sale, please refer to Bank of Baroda website www.bankofbaroda.com**

**Terms & Conditions:** (1) The e-Auction is being proposed on the basis of "Constructive Possession" on "As is where is", "As is what is", and "Whatever there is" basis through website <https://bob.auctiontiger.net> and the buyers should ascertain the status of the Statutory dues and encumbrance and information of the Authorised Officer. There is no encumbrance on any property. However, the intending bidder should make their own independent enquiries regarding the encumbrances, title of properties put on auction and claims/rights/dues affecting the property prior to submitting their bid. The property is being sold with the entire existing and future encumbrance whether known or unknown to the Bank. The Authorised Officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues. (2) It shall be the responsibility of the bidders to inspect and satisfy themselves about the assets and specification before submitting the bid. They can inspect the property on 25.09.2019 from 11.00 am to 4.00 pm. For inspection of the property bidders can contact RO SAR Branch, Lucknow, Ph: 0522-6677636, 6677681 (4) Intending bidders shall hold a valid E-mail ID to access the Portal and register themselves/for getting User ID and Password through <https://bob.auctiontiger.net> before 27.09.2019. (5) The EMD shall be payable through NEFT/RTGS in account mentioned as above or by way of pay order/DD favoring "Authorised Officer, Bank of Baroda" payable at Lucknow. (5) Any TDS/Taxes/GST if applicable, will be borne by the auction purchaser. (6) After registration by the bidders in the website, the intending purchaser/bidder is required to get the copies of following documents if uploaded in the website <https://bob.auctiontiger.net> before last date of submission of the bid(s) i.e. 1) Copy of the NEFT/RTGS Challan or pay order/DD. 2) Copy of PAN card, 3) Copy of identification of Voter ID card/Driving Licence/Passport etc. 4) Copy of proof of address, without which the bid is liable to be rejected. 5) Upload declaration after signing of the Interested bidders who require assistance in creating login id and password, uploading data, submitting bid, training on e-bidding process and etc. may contact M/S e-Procurement Technologies Ltd. or <https://bob.auctiontiger.net>, Help Line No. 079-68135417/4181418/4194120. Valid User ID/Password shall be eligible for participating in the online e-auctioning process through <https://bob.auctiontiger.net> (9) The interested bidders who have submitted their EMD before 4.00 P.M. on or before 27.09.2019 shall be eligible for participating in the e-auction. The e-Auction of above properties will be conducted exactly on the scheduled dates & times as mentioned against the property by way of inter-se-bidding amongst the bidders, the bidder shall improve their offer in multiple of amount Rs. 10,000/- as "Bid increase Amount" against each property. In case bid is placed in the last 5 minutes, the closing time will automatically get extended for 5 minutes. The bidders who submit the highest bid amount (not below the reserve price) on closure of e-Auction process shall be declared as successful bidder and a communication to that effect will be issued through electronic mode to their email A/c which shall be subject to approval by the Authorised Officer/Secured Creditor. (10) The Earnest Money Deposit (EMD) of the successful bidders shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Earnest Money Deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the highest bid price, which is inclusive of earnest money deposited, immediately or not later than next working day of the acceptance of the bid price by the Authorised Officer, remaining balance of the bid price on or before 15th day or within such extended period as agreed upon in writing between the secured creditors and the proposed purchaser, in case of default in payment by the successful bidder the amount already deposited by the bidder shall be liable to be forfeited. (11) The prospective qualified bidders may avail free online training on e-auction from M/S e-Procurement Technologies Ltd. prior to the date of e-auction. (12) The Authorised Officer is not bound to accept the highest offer and the Authorised Officer has the absolute right to accept or reject any or all offer(s) or adjourn/postponed/cancel the auction without assigning any reason therefor. (13) The bidders are advised to go through the detailed terms and conditions of e-auction available on the web Portal of M/S e-Procurement Technologies Ltd. <https://bob.auctiontiger.net> before submitting their bids and taking part in e-auction.

Date: 25.08.2019; Place Lucknow  
Authorised officer, Bank of Baroda

**TATA CAPITAL HOUSING FINANCE LIMITED**  
(A Govt. of India Enterprise)  
Regd. Office : 5<sup>th</sup> Floor, Block-2, Tower-2, Plate-B, NBCC Tower, East Kirti Nagar, New Delhi-110023 CIN:U67190DL2006G0144520

**Notice for Expression of Interest (EOI)**  
Dated : 24.08.2019

India Infrastructure Finance Company Limited (IIFCL), a Government of India Enterprise invites Expression of Interest (EOI) from Advertising/PR Agencies for empanelment. For further details visit <http://www.iifcl.org> or [procure.gov.in](http://procure.gov.in).

**General Manager**  
Corporate Communication Department

**TATA CAPITAL HOUSING FINANCE LIMITED**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013 CIN No.: U67190MH2006PLC187552

**DEMAND NOTICE**  
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules")

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligor(s)"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and/or realisation, if any, of the said Obligor(s)/Legal Heir(s)/Legal Representative(s), if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below Dates	Date of Demand Notice	NPA
10350500	Mr. Syed Yusuf Husain (Borrower) & Mrs. Rukhsar Hasan (Co-Borrower)	Rs. 16,63,427/- as on 05-Aug-2019	05-Aug-2019	03-June 2019

Description of the Secured Assets/Immovable Properties/Mortgaged Properties:- All That Residential Plot/Apartment Bearing Flat No. 302, Situated at 3rd Floor, Husain Apartment, built over Plot No. 7, Khasra No. 33(Min), Mehtab Bagh, Ward Hussainabad, Lucknow, U.P.-226001. Bounded in the Manner as Follow:- East: 700 Sq. Ft. (65.055 Sq. Mts.) along with common amenities written in the Sale Deed. Having its Covered in the Manner as Follow:- North: Flat No. 301, South: Flat No. 303, East: Corridor & Stairs, West: Open to Sky

\*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc. incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act. Date : 25-08-2019 For TATA CAPITAL HOUSING FINANCE LIMITED PLACE : LUCKNOW Sd/- Authorised Officer

**TATA CAPITAL HOUSING FINANCE LIMITED**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013 CIN No.: U67190MH2006PLC187552

**DEMAND NOTICE**  
Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules")

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligor(s)"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and/or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below Dates	Date of Demand Notice	NPA
9659248 & 9659408	Mr. Suman Puri (Borrower) & Mrs. Ritu Puri & Mrs North India Hotel and Industries Pvt. Ltd. (Through its Director/ Partner) (Co-Borrower)	Rs. 2,94,79,798/- as on 06-Aug-2019	06-Aug-2019	13-June 2019

Description of the Secured Assets/Immovable Properties/Mortgaged Properties:- All That Plot/House Family unit bearing House No. G-233,1,Beating M.C. No. B-X-40281, Property Measuring 537 Sq. yards, Comprised in Khasra No. 1387,105726-1028-1029/229, Khatta No. 733/ 790, Jamabandi 2013-2014, Village Hassan Rora, H.B. No. 162, Tehsil And District Luthiana, Punjab-141001. With common amenities written in the Sale Deed. Bounded in the Manner as Follow: East: Road Adjoining West: Plot No. 23-G Adm50 North: Plot No. 24-G Adm55 South: Road Adm 7

10204526	Mr. Jagdeep Singh, (Borrower) & Mrs. Tarandeep Kaur (Co-Borrower)	Rs. 76,63,535/- as on 06-Aug-2019	06-Aug-2019	07-June 2019
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Description of the Secured Assets/Immovable Properties/Mortgaged Properties:- All That Property/House No. 234/5, Situated at Sahi Samadna, Tehsil and District Patiala, Punjab-147001. Area Admeasuring 115.3 Sq. Yards. With common amenities written in the Sale Deed.

10363745	Mr. Ankush Sharma (Borrower) & Mrs. Nidhi Sharma (Co-Borrower)	Rs. 40,92,922/- as on 08-Aug-2019	08-Aug-2019	03-June 2019
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Description of the Secured Assets/Immovable Properties/Mortgaged Properties:- Item No.1, All That Commercial property Unit bearing No. 3570/2 Area Measuring 120 Sq. yards Comprised in Khasra No. 131/22/1, 19/1, Kheawal No. 1603, 1604, Khatoni No. 1662, 1663, as per Jamabandi for Year 2008-2009 vide sale deed No. 14106 Registered in the Sub Registrar, Luthiana (Poonb). Situated at village Sherpur katan, HB No. 176, Abad known as Hira Nagar, Tehsil and District Luthiana, Punjab-141001. With common amenities written in the Sale Deed. Bounded in the Manner as Follow:- East: Neighbour, South: Ankush Kumam, West: Street, North: Sushil Kumar

\*with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc. incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act. Date : 25-08-2019 For TATA CAPITAL HOUSING FINANCE LIMITED PLACE : PUNJAB Sd/- Authorised Officer

**"IMPORTANT"**

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**Central Government Employees Welfare Housing Organisation (M/o Housing & Urban Affairs, Govt of India)**  
**SALE OF CGEWHO LAND AT SHATABDI NAGAR, MEERUT**

1. CGEWHO proposes to sell 49416.35 Sqm (12.207 acres) of well demarcated, contiguous and free-hold residential land allotted by Meerut Development Authority (MDA) located in Sector- 4C, Pocket-A, Shatabadi Nagar, Meerut on "as is where is basis" through e-auction. The land is in possession of CGEWHO since December 2012.

2. Interested buyers should register in the e-auction portal. For registration/portal and condition and procedure details, visit our e-auction website [www.tenderwizard](http://www.tenderwizard.com/CGEWHO)